

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PARORCH DEVELOPERS LLP**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Parorch Developers LLP
2.	Date of incorporation of corporate debtor	28/03/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAA-4272
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 15, Anuradha Next to Fire Brigade, Irla Bridge, Andheri (W) Mumbai, Maharashtra 400058 India
6.	Insolvency commencement date in respect of corporate debtor	<b>08/05/2025</b>
7.	Estimated date of closure of insolvency resolution process	<b>04/11/2025</b>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ritesh R. Mahajan</b> IBBI Registration No. <b>IBBI/IPA-002/IP-N00048/2017-2018/10132.</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Devgiri, B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune – 411 030, Maharashtra. Email: <a href="mailto:riteshmahajancs@gmail.com">riteshmahajancs@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Devgiri, B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune – 411 030, Maharashtra. Email: <a href="mailto:parorchcirp@riteshmahajan.in">parorchcirp@riteshmahajan.in</a>
11.	Last date for submission of claims	<b>22/05/2025</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estate Project.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Mahesh Goverdhan Bagla IBBI/IPA-002/IP-N00689/2018-2019/12207  2. Mr. Shashant Sudhakar Yeola IBBI/IPA-001/IP-P00310/2017-2018/10574  3. Mr. Rushikesh Subhash Kanhed IBBI/IPA-001/IP-P-01957/2020-2021/13445  (Profile of aforementioned Insolvency Professionals are available on IBBI website at <a href="https://ibbi.gov.in/en/insolvency-professional">https://ibbi.gov.in/en/insolvency-professional</a> )

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at entry no.13	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  Physical address: Devgiri, B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune – 411 030, Maharashtra.
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Parorch Developers LLP** on **08/05/2025**

The creditors of **Parorch Developers LLP** are hereby called upon to submit their claims with proof on or before **22/05/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class of allottees under Real Estate Project in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

*Sd/-*

Ritesh R Mahajan

Interim Resolution Professional

IBBI/IPA-002/IP-N00048/2017-2018/10132

AFA Valid up to – 31.12.2025

Date: 10.05.2025

Place: Pune



DISCLAIMER
The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper.

CHANGE OF NAME
NOTE
Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM VALJAYANTI EKNATH KURTAADKAR TO SUPRIYA PRAKASH BANDE...

MRITUNJAY SINGH R/O: FLAT NO 101 B SHUBH JOY APARTMENT JUVELI GAON, KHARVAI NAKA...

NOTICE OF LOSS OF SHARE CERTIFICATE
NOTICE is hereby given that certificate for 500 shares of SAFARI INDUSTRIES (INDIA) LTD. in the name of GIRIDHAR MONDKAR...

PUBLIC NOTICE
Take notice of my client M/S. KUMAKA INDUSTRIES LIMITED intends to purchase the Office Unit and the Shares mentioned in the schedule hereunder written and I am investigating the title of the Sellers viz. M/S. ARORA TEXTILE SHUTTLE WORKS...

PUBLIC NOTICE
Take notice of my client M/S. KUMAKA INDUSTRIES LIMITED intends to purchase the Office Unit and the Shares mentioned in the schedule hereunder written and I am investigating the title of the Sellers viz. M/S. ARORA TEXTILE SHUTTLE WORKS...

NOTICE
MRS. I. N. D. R. RAGHAVAN VALIYAPARAMBIL, a Member of Osia Corner Co-operative Housing Society Ltd., having address at Mhatrapada, Off Caesar Road, Andheri (West), Mumbai - 400 058...

FOR and on behalf of Osia Corner Co-op. Housing Society Ltd.
Place : Mumbai
Date : 09.05.2025

PUBLIC NOTICE
The Notice is hereby given to the public that, our clients are negotiating with Mr. Madhukar Kamath and Mrs. Shalini Kamath ("Sellers") for outright purchase of their scheduled property for valid consideration.

SCHEDULE OF THE PROPERTY
ALL that Flat No. A-1204, 12th Floor, A-Wing admeasuring about 885 sq. feet Built up in Chaitanya Towers Co-operative Housing Society Ltd., situated at Appasheh Marathe Marg, Frabhadri, Mumbai - 400 029...

PUBLIC NOTICE
TAKE NOTICE that my clients are intending to purchase from 1) Mr. Dilbag Shankardas Suri, residing at 51, Sarala Manohar CHS, Plot No.19, Sector-17,Vashi, Navi Mumbai-400703; 2) Mr. Ravish Sudarshan Suri, and 3) Mr. Ajay Sudarshan Suri, both residing at Plot No. 22, Lane-F, Near Sagar Vihar, Sector - 8, Vashi, Navi Mumbai-400703, an immovable property more particularly described in the Schedule here under.

SCHEDULE OF THE PROPERTY
Office Unit No.G-2 admeasuring about 199 sq.ft. Built-up area, on the Ground Floor (Rear Side), in the building of the society known as Marine Chambers Premises Co-operative Society Ltd., situated at Plot No.43, Vitthaladas Thackersey Marg, New Marine Lines, Churchgate, Mumbai - 400020; situate, lying and being a plot of land bearing Cadastral Survey No.1418 of Fort Division within the Registration District of Mumbai City.

PUBLIC NOTICE
Take notice of my client M/S. KUMAKA INDUSTRIES LIMITED intends to purchase the Office Unit and the Shares mentioned in the schedule hereunder written and I am investigating the title of the Sellers viz. M/S. ARORA TEXTILE SHUTTLE WORKS...

PUBLIC NOTICE
Take notice of my client M/S. KUMAKA INDUSTRIES LIMITED intends to purchase the Office Unit and the Shares mentioned in the schedule hereunder written and I am investigating the title of the Sellers viz. M/S. ARORA TEXTILE SHUTTLE WORKS...

PUBLIC NOTICE
NOTICE IS HEREBY given to the public in general that Mr. Amit Loknath Shah is the owner of Residential Flat bearing Flat No. B-608 admeasuring 421 sq.ft. Super Built-Up area on 6th Floor in Building known as "Raj Villa" in Society known as "Raj Villa Co-operative Housing Society Ltd.", situated at L. M. Road, Opp. MIGH School, Borivali (W), Mumbai-400103 constructed on land bearing C.T.S. No. 106 of Village-Mandapeshwar, Taluka-Borivali, District-Mumbai, Suburban (hereinafter referred to as the said Flat) which was purchased from Mr. Herman John Pinto & Mrs. Melanie Michelle Pinto, by Mr. Amit Loknath Shah & Mr. Loknath Navnitil Shah vide Agreement for Sale dated 28.11.2007, registered with the sub registration office of Assurance, Borivali under Sr.No. BDR-11-9616-2007 dated 28.11.2007.

PUBLIC NOTICE
TAKE NOTICE THAT the owner herein i.e. Shri. Sagar Sachin Agarwal is intending to sell and my clients are intending to purchase the piece and parcel of agriculture land described more particularly in the Schedule of the Property hereto below free from all encumbrances.

THE SCHEDULE OF THE PROPERTY
All that piece & parcel of agriculture land bearing Gt No.114, Hissa No.2, admeasuring cultivable area of 00-28-00, pot kharaba of 00-01-00, total area of 00-29-00 Hectares-Are, Assessment RS.5=81Paise, Class-I, situated at Revenue Village-Moho, Taluka-Panvel, District-Raigad.

APPENDIX IV-A
Sale Notice for sale of Immovable Property
E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

DESCRIPTION OF THE IMMOVABLE PROPERTY
FLAT NO. 104, ON 1ST FLOOR IN A - WING, BUILDING NO. 4, OPP. VRAJ INDUSTRY, NEAR SARGAM SOCIETY, CHILLER ROAD, BOISAR, IN THE PROJECT KNOWN AS "SPRING FIELD", SITUATED ON THE SAID ENTIRE PROPERTY BEARING GUT NO. 70, PLOT NO. 1 TO 24 OF VILLAGE VARGANDE, TALUKA PALGHAR, DIST. THANE, THANE - 401305, MAHARASHTRA.

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT1)
2nd Floor, Colaba, Telephone Bhavan, Colaba Market Colaba, Mumbai - 400 005 (5th Floor Scindia House, Ballard, Mumbai-400001)
Case No.: TA/307/2023
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

BANK OF BARODA V/S. M/S SHREE MAHAVIR ISPAT LTD THROUGH THE OFFICIAL LIQUIDATOR, HIGH COURT, BOMBAY
To, (1) KAMAL KUMAR SARAF, B2, LAXMI VILAS 87, NAPPAN SEAROAD, MUMBAI, MAHARASHTRA - 400 006. (2) BIMAL KUMAR SARAF, PLOT NO. 14, NARSIMHA CO-OP HSG. SOCIETY LTD., BOAT CLUB ROAD, MUMBAI, MAHARASHTRA - 411001.

Signature of the Officer Authorised to issue summons
Debt Recovery Tribunal Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER
Loan Collection & Recovery Department - Mumbai Division
The Federal Bank Ltd. Loan Collection & Recovery Department - Mumbai Division, 134, 13th Floor, Joly Marg Chamber II, Nariman Point, Mumbai-400021.

POSSESSION NOTICE
Whereas the undersigned being the authorised officer of the Federal Bank Limited under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated 25/07/2023 calling upon the borrowers, 1) Mr. Ashokkumar Sagarmal Jain, Son of Mr. Sagarmal Shivlal Jain, 2) Mrs. Kajal Ashok Jain, Wife of Mr. Ashokkumar Sagarmal Jain, and 3) Mr. Yash Ashok Jain, Son of Mr. Ashokkumar Sagarmal Jain, all at Prarthana Heights, Flat No. 1302, Dr. R. K. Shirodkar Marg, Near ITC Grand Central Hotel, Parel, Mumbai, Maharashtra-400012 to repay the amount mentioned in the notice being Rs. 3,69,06,699/- (Rupees Three Crores Sixty Nine Lakhs Six Thousand Six Hundred and Ninety Nine Only) together with interest and costs within 60 days from the date of receipt of the said notice.

Description of the Secured Property
All that piece and parcel of Residential Flat bearing No. 1302, admeasuring about 88.15 Sq.Mtrs. Built up area, on the 13th Floor, of the Building Known as "PRARTHANA HEIGHTS", in Society known as "Prarthana Heights Co-operative Housing Society Limited" and all other improvements thereon Situated at Dr. R. K. Shirodkar Marg, Parel, Mumbai-400012, State Maharashtra. The said building constructed on land bearing Cadastral Survey No. 74, Parel Sewer Division, Mumbai City, Maharashtra State Within Municipal Corporation of Greater Mumbai, Within the limits of Sub-Registrar Mumbai City, bounded on East : Dr. R. K. Shirodkar Marg, West : School, North : Building Sai Leela and South : ITC Grand Central.

KOTAK MAHINDRA BANK LIMITED
Registered Office: 27 BKC, C-27, G Block, Bandra Kuria Complex, Bandra (East), Mumbai-400051, (MH). Branch Office: 4th Floor, Adamas Plaza, 166/16, Kolkviy Village, Kunchi Kurve Nagar, Behind Hare Krishna Hotel, CST Road, Kalina, Santacruz-East, Mumbai - 400098.

POSSESSION NOTICE
(As per Appendix IV read with Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)
WHEREAS, The undersigned being the Authorised Officer of the Kotak Mahindra Bank Ltd., a banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 27BKC, C.27, G Block, Bandra Kuria Complex, Bandra (E), Mumbai - 400 051 and branch office at 2nd Floor, Adamas Plaza, 166/16, CST Road, Kolkviy Village Kunchi Kurve Nagar, Kalina Santacruz(E) Mumbai-400098 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13(2) and 13 (12) read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 17th day of February, 2025 to 1. Mr. Anagadkumar Shobham Turkar (Borrower/Mortgagor), and 2. Mrs. Nidhi Navneet Gada (Co-Borrower) having address at 167, 1 India Aawas, Harahar Maratola Kall, Gondiya, Maharashtra - 441614, and also at; Flat No.502, 5th Floor, C Wing, "Platinum Lawns Co-Operative Society Ltd.", Behind Parshavnath College, Kasarvadavali, Ghodbunder Road, Thane (West), Thane - 400615, to repay total outstanding amount aggregating to Rs. 50,08,823.43/- (Rupees Fifty Lakhs Eight Thousand Eight Hundred Twenty Three And Paise Forty Three Only) payable as on 11th February 2025 towards the outstanding amount for Loan Account No. HF9388474, CRN No. 530664800, together with further interest and other charges thereon at the contractual rates upon the footing of compound interest from 12/02/2025 till its actual realization ("outstanding amount") within 60 days from the date of publication of the said Demand Notice. The aforementioned Borrower/Co Borrower having failed to repay the amount, notice is hereby given to the Borrower/ Co Borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the SARFAESI Act read with Rule 8 of the above said Rules on this 07th Day of May of 2025.

RELEVANT PARTICULARS
1. Name of corporate debtor: Parorch Developers LLP
2. Date of incorporation of corporate debtor: 28/03/2011
3. Authority under which corporate debtor is incorporated/registered: ROC, Mumbai

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Parorch Developers LLP on 08/05/2025. The creditors of Parorch Developers LLP are hereby called upon to submit their claims with proof on or before 22/05/2025 to the interim resolution professional at the address mentioned against entry No. 10. All other creditors may submit the claims with proof in person, by post or by electronic means.

DATE: 10.05.2025
PLACE: PUNE
Sd/- Ritesh R Mahajan
Interim Resolution Professional
Physical address: Devgiri, B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune - 411 030, Maharashtra. Email: riteshmahajans@gmail.com

TATA CAPITAL HOUSING FINANCE LTD.
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013. CIN No. U67190MH2008PLC187522. Contact No. (022) 61827414

DEMAND NOTICE
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Table with 4 columns: Loan Account Nos., Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s), Total Outstanding Dues (Rs.) as on below date\*, Date of Demand Notice & NPA Date.

Description of the Secured Assets/Immovable Properties/ Mortgage Properties: Schedule -A Flat No. A-1/305, on 9th Floor of the Building A-1, admeasuring about 40.46 Sq. Mtrs. of the carpet area. Terrace attached to the said flat which is part and parcel of the flat, admeasuring about 4.73 Sq. Mtrs. of the carpet area. The said Flat has total carpet area of about 45.19 Sq. Mtrs. inclusive of balcony, internal passage and terrace. (The said Flat is more particularly bounded by red color boundary line in the said plan annexed hereto as Annexure-D in the project called "DSK SADAPHULI" situated at village Warale, locally known as Boriche Sheth, within the limits of Grampanchayat Warale, having registration sub district Mahul, district Pune. WHICH IS BOUNDED BY - TO THE EAST- As per Floor Plan, TO THE WEST - As per Floor Plan, TO THE NORTH - As per Floor Plan, TO THE SOUTH - As per Floor Plan

NOTICE
TRENT LIMITED
Registered Office: Bombay House, 24, Homi Bhabha Street, Mumbai - 400 001
NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

DEMAND NOTICE [SECTION 13(2)]
REF: 15481/DEMAND NOTICE/ 5481973000059/01 Date: 05-05-2025
Shri Sumeet Omkar Bhargav (Borrower) GREEN PARK 6/A/G 1/2 GOKUL VILLAGE MIRA ROAD EAST THANE MAHARASHTRA 401107

DEMAND NOTICE [SECTION 13(2)]
REF: 15481/DEMAND NOTICE/ 5481973000059/01 Date: 05-05-2025
Shri Sumeet Omkar Bhargav (Borrower) GREEN PARK 6/A/G 1/2 GOKUL VILLAGE MIRA ROAD EAST THANE MAHARASHTRA 401107

Table with 5 columns: SL No, LOAN A/C NO., LOAN AMOUNT, Nature of Loan/Limit, Liability As On, RATE OF INTEREST.

SCHEDULE
The specific details of the assets Mortgaged/Hypothecated are enumerated hereunder:
Mortgaged/Hypothecated assets item wise
1 Stock and Inventories
2 Flat no. 104/A, 1st floor, A wing, adm. 414 sq. ft., Carpet area i.e. 46.17 sq. mtrs. built up area, in the Building no. 6, known as "GREEN PARK BUILDING NO.6 CO OPERATIVE HOUSING SOCIETY LTD", situated at Bldg no. B-1/60-61, Shanti Park, Gokul Village Road, Mira Road (East), District Thane 401107, situated at old survey no. 224, new survey no. 56, in the registration District and sub District of Thane, within the limits of Mira Bhayander Municipal corporation.

DATE :- 05.05.2025
PLACE:- MUMBAI
Authorized Officer
CANARA BANK

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MARVELOUS METALS PRIVATE LIMITED
Engaged in Manufacturing of Basic precious and Non-ferrous Metals at Factory Address - Plot No. E-3, C-12 and B-71, MIDC, Gokul Shirgaon, Kolhapur, Maharashtra, India, 416234

RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN /LLP No. MARVELOUS METALS PRIVATE LIMITED PAN: AABCMT849P CIN: U12720PN1985PTC036857
2. Address of the registered office Registered Office - E-3, MIDC, Gokul Shirgaon, Kolhapur, Maharashtra, India, 416234

Eligibility Criteria - Net-worth - For all categories other than Institutional Investors - INR 10 Crores Further details can be obtained by sending an email on - cnp.marvelous@resurgentprl.com or the following URL https://drive.google.com/drive/folders/13pe6hRvlyubFsRwT\_SDuXfc\_1g\_YoYusp=sharing